

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'F', NEW DELHI**

**BEFORE SHRI J. SUDHAKAR REDDY, ACCOUNTANT MEMBER
AND SHRI KULDIP SINGH, JUDICIAL MEMBER**

ITA No. 3377/Del/2013

AY: 2008-09

ACIT, Circle 20(1)
Room no.902, Block E 2
Pratyaksh Kar Bhawan
Civic Centre, Minto Road
New Delhi

vs. Sh. Rajesh Tejbhan Gulati
204, Dr.Mukherjee Nagar
Delhi 110 009

PAN: ABJPG 3936 F

(Appellant)

(Respondent)

Appellant by : Sh.Anil Kr.Sharma, Sr.D.R
Respondent by : None

ORDER

PER J.SUDHAKAR REDDY, ACCOUNTANT MEMBER

This appeal is filed by the Revenue. Admittedly the tax effect in the present appeal is less than Rs.10 lakhs.

1.1. In terms of CBDT Circular No.21/2015 dated 10th December,2015, F.No. 279/Misc./142/2007-ITJ(Pt.) read with S.268 A of the Income Tax Act 1961, this appeal by the Revenue should have been withdrawn or should not have been pressed by the Revenue.

2. In view of the above the appeal by the Revenue is dismissed in limine.

3. In the result the appeal by the Revenue is dismissed in limine.

Order pronounced in the Open Court on 20th July, 2016.

Sd/-

Sd/-

**(KULDIP SINGH)
JUDICIAL MEMBER**

**(J. SUDHAKAR REDDY)
ACCOUNTANT MEMBER**

Dated: the 20th July, 2016

- *Manga*

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

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By Order,

ASSISTANT REGISTRAR